پر پیش آرهی هیں۔ ملسٹر فیروز خال نوں نے سیکوریٹی کونسل میں بعض چیزوں ہے انکار بھی کو دیا ہے۔ کیا آٹویبل پرائم ملسٹر یہ بتلانے کی نکلیف فرمائیں گے کہ اس سلسله میں کوئی مستقل قدم صلم کا یا ان چیزوں کو دور کرنے کا بوهایا جا سکتا ہے یا نہیں ؟

†[मौलाना एम० फ़ारूक़ी: दो तीन महीने से बराबर इस किस्म की वारदातें बार्डर पर पेश थ्रा रही हैं। मिस्टर फ़ीरोज़ खां नून ने सीक्योरिटी कौंसिल में बाज़ चीजों से इंकार भी कर दिया है। क्या ग्रानरेविल प्राइम मिनिस्टर यह वतलाने की तकलीफ़ फ़रमायेंगे कि इस मिनसिले में कोई मुस्तिकल कदम मुलह का या इन चीजों को दूर करने का बढ़ाया जा सकता है या नहीं?]

श्री जवाहरलाल नेहरू: यह वाक्रयात दो किस्म के हैं या दो जगह के हैं। एक तो काश्मीर श्रौर जम्मू की सरहद या सीज-फायर लाइन पर होते हैं भीर दूसरे जी पंजाब. राजस्थान, त्रिपुरा वरौरह में होते हैं, वह तो विल्कुल जुदा हैं। जहां तक जम्भू ग्रौर काश्मीर का मामला है वह तो ग्राम तौर से बहुत गहरा होता है और जैसा हाउन जानता है वहां अक्सर कैंकर एक्सप्लोजन वरीरह हुए हैं भीर जहां तक मुझे इल्म है वह पाकिस्तान से श्राये हैं, यानी वहां तो एक जाब्ते से कोशिश हो रही है झगड़ा पैटा करने की । इसकी निस्वत मुकदमे भी चल रहे हैं काश्मीर में। वह तो एक अलग किस्म की चीज है। जहां ग्रौर कहीं होते हैं. उसमें कभी कभी शायद कोई फौजी लोग ग्रा जायें, लेकिन यह ग्राम तौर से चोरों भीर डाकुभ्रों का मामला होता है जो उधर से इधर माते हैं मीर इधर से

## THREE-MEMBER COMMITTEE OF DIRECTION ON LAND REFORMS

- ♦21. MOULANA M. FARUQI: Will the Minister of PLANNING be pleased to state:
- (a) whether the Planning Commission has appointed a three-Member Committee of Direction to evolve a suitable technique and lay down a uniform pattern of inquiry into the progress and effect of land reforms; and
- (b) if so, what are the terms of reference of the committee?

THE DEPUTY MINISTER OF PLANNING (SHRI S. N. MISHRA): (a) Yes, Sir; the Standing Committee of the Research Programmes Committee of the Planning Commission at its meeting held on the 17th October, 1957 appointed a Three-Member Committee consisting of Prof. M. L. Dantwala, Prof. V. M. Dandekar and Prof. D. Ghosh, assisted by Shri Tar-lok Singh and Shri Ameer Raza, to evolve a suitable technique and to lay down a uniform pattern of inquiry into the progress and effects of land reforms In the country.

(b) The Committee will assist investigations into the progress and effects of land reforms legislation in the directions indicated in reply to part (a) above.

مولانا ایم - فاروقی: اس کمیٹی کے بارے میں کچھ یہ یہ رائے ہے کہ کب نک اس فی رپورٹ سامنے آئیگی ؟

उधर जाते हैं, जोकि चोरी कर के भाग जाते हैं ग्रीर गोलियां भी चला देते हैं। यह वार्ते बहुत ग्रहमियत नहीं रखतीं, जैसाकि इसी सवाल के जवाब में ग्रापने सुना, यह बिलकुल फुटकर बार्ते हैं। सरहद पर ग्राप जाइये, राजस्थान में ग्राप जाइये, किस्से छपते हैं कि डाकुग्रों ने यह किया ग्रीर यहां यह छपता है कि सरहद पार से किया। यह ग्राम तौर से डाकुग्रों का मामला है।

<sup>†[ ]</sup>Hindi transliteration.

<sup>†</sup>िनौलाना एम**ः** जास्की : इस कमेटी के बारे में कुछ, यह भी राय है कि कब तक इसकी रिपोर्ट सामने आयेगी ?]

भी एस० एन० मिश्र : इसकी छान-बीन करनी है। इसमें कितना वक्त लगेगा. इस की मियाद अभी हम नहीं बता सकते क्योंकि यह सारी खोज युनिवर्सिटियों के द्वारा या उन व्यक्तियों के द्वारा होनी है जिन को इसकी जानकारी है। मगर यह कमेटी तब तक काम करेगी जब तक कि इसकी निस्बत सारी रिपोटें पेश न कर दी जायें।

## RISE IN HOUSE RENTS IN NIZAMUDDIN AND OTHER AREAS IN DELHI

- \*22. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:
- (a) whether it has been brought to the notice of Government that landlords are raising the rents in Nizamuddin and other areas in Delhi by 30 to 50 per cent; and
- (b) if so, what steps Government have taken to save the tenants from this exploitation of urban landlords?

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): (a) Yes, Sir.

(b) As the subject of rent control and eviction is a controversial one, Government is now engaged in studying it in all its different aspects and they propose to introduce shortly measures to reconcile the differing interests of the landlords and tenants in Delhi in consonance with the principles of social

SHRIMATI SAVITRY DEVI NIGAM: May I know the number of tenants evicted as a result of the eviction orders passed by the courts in 1956-57?

SHRI ANIL K. CHANDA: Sir, I would like to have separate notice of that question.

f] |Hindi transliteration.

SHRIMATI SAVITRY DEVI NIGAM: Are the Government intending to enforce the Rent Control Act again in order to stop such exploitation by the landlords?

SHR\*\* ANIL K. CHANDA: I have already indicated in my answer that Government are proposing to bring fresh legislation on the matter at a very early date.

SHRIMATI SAVITRY DEVI NIGAM: How long will it take the Government to implement the decision which the Government is going to make in order to stop this exploitation of the tenants?

SHRI ANIL K. CHANDA: We are trying to hasten as far as possible, but it will take a little time before we can bring the legislative proposal before the House.

SHRIMATI SAVITRY DEVI NIGAM: Is it not a fact that this steep rise in the rents and this scarcity of houses have taken place because the D.D.P.A. has stopped construction of new houses till the plans for the Greater Delhi are finalised?

SHRI ANIL K. CHANDA: There are many causes which contribute to this difficulty.

PANDIT S. 'S. N. TANKHA: In the meantime is it not possible. Sir, to have orders issued by the Central Government to see that evictions may be stopped by the courts until final action is taken by the Government in this matter?

SHRI ANIL K. CHANDA: That is not contemplated at the moment. It is being examined.

## SUBSCRIPTION PAID BY ALL INDIA RADIO TO NEWS AGENCIES

- ♦23. SHRI P. C. BHANJ DEO: Will the Minister of Information and Broadcasting be pleased to state:
- (a) the annual subscription paid by the All India Radio for news services rendered by news agencies;